



2026:AHC:43214-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

SPECIAL APPEAL No. - 249 of 2026

Committee of Management and another

.....Appellant(s)

Versus

State of U.P. and 7 others

.....Respondent(s)

Counsel for Appellant(s) : Durga Tiwari

Counsel for Respondent(s) : Rajiv Singh, S.C., Ramesh Chandra Dwivedi

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This appeal is directed against order dated 12.11.2025 passed by learned Single Judge in Writ-C No. 53830 of 2015, whereby the writ petition was dismissed with reference to order passed in Writ-C No. 3829 of 2020.
2. Counsel for the appellant made submissions that the subject matter of the present writ petition, though the same pertains to the same Society/Institution, was totally different and insofar as the challenge laid by the petitioner in the said writ petition against order dated 20.05.2015 passed by the Regional Level Committee, the said aspect was required to be determined independent of the order passed in Writ-C No. 3829 of 2020.
3. From a perusal of the order dated 12.11.2025 passed in Writ-C No. 53830 of 2015, we find that though the learned Single Judge has dismissed the writ petition with reference to order passed in Writ-C No. 3829 of 2020, no indication has been made as to how on account of disposal of Writ-C No. 3829 of 2020, the challenge in the present writ petition was required to be rejected.
4. Faced with the said circumstance, learned counsel for the respondents submitted that he has no objection to the remand of Writ-C No. 53830 of 2015, as this Court in Special Appeal No. 1301 of 2025 pertaining to the same Institution/Society has restored another writ petition being Writ-C

No. 51267 of 2017, which was also decided on the same day with reference to order in Writ-C No. 3829 of 2020 and the present writ petition may be connected with the said petition.

5. In view of the above fact situation, the order dated 12.11.2015 passed in Writ C No. 53830 of 2015 is set aside. The writ petition is restored to its original number. The same be tagged with Writ C No. 51267 of 2017 and may be decided on its merit along with the said writ petition. Counter affidavit, if any, to the writ petition may now be filed.

6. With the above directions, the special appeal stands disposed of.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 25, 2026

Sandeep/SL